

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 37

C.P.(IB)01(MB)/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 16.05.2024

NAME OF THE PARTIES: DIXON ASIA PACIFIC PVT LTD

SECTION 59(7) OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Manoj Mishra, Ld. Counsel for the Liquidator present.
2. Ld. Counsel for the Petitioner submits they have already filed Writ of Mandamus before Hon'ble High Court for directions to the Axis Bank to release the money lying in the Account and for its closure.
3. List this matter for further consideration on **08.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)